

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:1523
ANSWERED ON:16.07.2004
OUTSTANDING INCOME TAX AGAINST FILM PERSONALITIES
Chandel Shri Suresh

Will the Minister of FINANCE be pleased to state:

- (a) the amount of Income Tax due individually on various noted film actors/actresses of the country during last financial year, till date;
- (b) the efforts being made by the Government to recover the income tax from them; and
- (c) the incentives offered by the Government to ensure timely payment of income tax by the people?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE(SHRI S.S. PALANIMANICKAM)

- (a) The Income Tax Department does not centrally maintain separate details of outstanding taxes in respect of categories such as `noted film actors/ actresses`.
- (b) Recovery of Income Tax is being effected through machinery as provided under Chapter XVII and Second Schedule of the Income Tax Act, 1961. The measures include issuance of statutory notice u/s 220(2), charging of interest and levy of penalty for non payment of dues, attachment of bank accounts of the defaulter and amounts owed by debtors to such a defaulter, attachment and sale of movable/immovable properties of the defaulter, arrest of the defaulter, appointing a receiver for the management of the defaulter's movable/immovable properties etc.
- (c) No specific incentives are provided under the Income Tax Act for timely payment of taxes. However, interest charged for defaults/delay in payment of advance tax, contemplated u/s 234 B&C and interest charged u/s 220(2) of the Income Tax Act is not levied if taxes are paid in time. Penalty leviable u/s 221(1) when tax is in default can also be avoided by paying taxes in time.